

considerable period to enable the local manufacture to get advantage of the situation?

Shri T. T. Krishnamachari: So far as banning of imports is concerned, I have already stated that during the current half year no imports are allowed. But so far as stocks of Indian-made diesel engines are concerned, the total stocks available, according to the records that the Government have, are only about 1,769 engines.

Shri Altekar: How many of these engines are lying in the factory and what is the number that Government wants?

Shri T. T. Krishnamachari: The factory have not given us information of their stocks. Their total production from January to October happens to be 2,124. Therefore the House will understand it is impossible for Government to place an order with these people for 5,000, because the annual production is much less than that. I might also add that this factory does not specialise in any particular type; they manufacture 15 to 20 different types. And I am unable to say what engines they have in stock, what are unsaleable.

Shri Altekar: May I know what types of engines Government will be wanting for the community projects, and whether such types are available with this factory?

Shri T. T. Krishnamachari: I have no information.

Shri Bogawat: May I know if the Government intends to give these engines to agriculturists in the famine areas?

Shri T. T. Krishnamachari: That question must be addressed to another quarter.

Shri S. S. More: May I know whether Government keep any record of the production in the country and the available number of engines in the country before they decide their import policy?

Shri T. T. Krishnamachari: We get a rough idea, Sir.

Shri Gadgil: Very much rough!

Shri Natesan: May I know if any engines have been bought from this firm at all, if so how many, and if they have been found to be satisfactory?

Shri T. T. Krishnamachari: Sir, it would not be politic for Government to give an answer to that question. It would lead to the implication that the

quality manufactured by this firm is not good. I am afraid Government cannot commit themselves to an answer of this nature.

Shri S. S. More: Are Government contemplating any steps to keep this factory going?

Shri T. T. Krishnamachari: The only manner in which Government can help these factories is by banning imports and also by writing to State Governments and asking them to encourage the Indian manufactured diesel engines being purchased for the grow more food campaigns. I might also add that in order to relieve the stock position of the Indian manufacturers we are permitting people who have imported diesel engines to export them provided they are imported from soft currency areas.

Shri Gadgil: Like mercury.

Mr. Deputy-Speaker: I think this has been sufficiently answered.

WRITTEN ANSWERS TO QUESTIONS

STATE-TRADING

*1220. **Pandit Munishwar Datt Upadhyay:** (a) Will the Minister of Commerce and Industry be pleased to state under what Ministries and in what articles or business State Trading is being experimented by Government?

(b) What are the amounts of capital invested in different schemes of State-Trading which are being worked in India and with what profit or loss?

(c) What is the form of management which has been found best suited for State Trading?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) None of the state trading schemes at present in force is in an experimental stage.

(b) A statement is laid on the Table of the House. [See Appendix VII, annexure No. 54.]

(c) So far the State Trading schemes have been carried on by the concerned Government Departments.

DISPLACED Adivasies FROM WEST PAKISTAN

*1223. **Shri Bheekha Bhal:** Will the Minister of Rehabilitation be pleased to state:

(a) whether Government have rehabilitated displaced Adivasies from West Pakistan;

(b) if so, the number of such displaced *Adivasies*; and

(c) if not, whether Government are aware of such displaced *Adivasies*?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) to (c). The information is being collected and will be laid on the Table of the House as early as possible.

INDIAN UNION LAWS IN CHANDERNAGORE

***1234. Shri Tushar Chatterjea:** Will the **Prime Minister** be pleased to state:

(a) the Indian Union laws which have been brought into force in Chandernagore since its transfer to Indian Union;

(b) whether it is a fact that in Chandernagore there is no law to protect the tenants either from arbitrary increase of rent or from arbitrary ejection and if so, whether Government propose to promulgate in Chandernagore the Rent Control Act and Non-Agricultural Tenancy Act of West Bengal; and

(c) whether Government have received any representation in this regard from the people of Chandernagore?

The Deputy Minister of External Affairs (Shri Anil K. Chauda): (a) A list of the Indian Union Laws extended to Chandernagore since its transfer to the Indian Union is placed on the Table of the House. [See Appendix VII, annexure No. 55.]

(b) The question of extending the Rent Control Act and the Non-Agricultural Tenancy Act to Chandernagore is now under consideration by the Government of India.

(c) Yes, Sir.

WATER SUPPLY TO LAJPAT NAGAR COLONY

***1239. Shri Gidwani:** Will the **Minister of Rehabilitation** be pleased to state:

(a) whether it is a fact that arrangements for the supply of filtered water to Lajpat Nagar Colony are to be made from the Kalkaji Reservoir which is being constructed by Government;

(b) whether it will take at least one year before the work of the Reservoir is completed;

(c) whether it is a fact that the residents of the Colony get their water for drinking and cooking purposes from hand pumps;

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(d) whether the water from hand pumps is hard water containing minerals and salts harmful to health and considered unfit for human consumption;

(e) whether Government have got the water analysed;

(f) if so, what is the report; and

(g) whether Government propose to make any interim arrangements for the supply of filtered water till the Reservoir is completed?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) Reservoir has been completed. Filtration works are in progress and are likely to be completed by April, 1953.

(c) and (d). The residents get water from hand pumps and three wells. The water from most of the hand pumps and the wells is reported potable.

(e) No.

(f) Does not arise.

(g) As filtered water is not available, no interim arrangements can be made.

HOUSES FOR DISPLACED HARIJANS

***1240. Shri Rup Narain:** Will the **Minister of Rehabilitation** be pleased to state:

(a) the actual number of houses built for displaced Harijans at Lajpat Nagar, New Delhi, and the number of houses allotted to them;

(b) whether all allottees (Harijans) are in better condition; and

(c) if not, what means and measures have been proposed to be adopted by Government for the improvement of their lots?

The Minister of Rehabilitation (Shri A. P. Jain): (a) 214 tenements have been specially constructed for displaced harijans at Lajpat Nagar, New Delhi, out of which 102 have been allotted and the remaining 112 tenements are in the process of allotment. In addition 14 tenements have been allotted out of our normal housing schemes making a total of 223.

(b) The condition of all the allottees is reported satisfactory in the matter of shelter and employment.

(c) Does not arise.

OUT-HOUSES IN BUNGALOWS

***1241. Shri Bogawat:** (a) Will the **Minister of Works, Housing and Supply** be pleased to state how many out-houses in the bungalows occupied by Government officers are lying vacant?